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Fax: Srinagar:0194-2506063(May-Oct.)



**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Judicial Administration Section) Civil Secretariat**  
**(Srinagar/Jammu)**

Subject:-Voluntary retirement of Shri Syed Tawqeer Ahmad, District and Sessions Judge.

**GOVERNMENT ORDER NO: 1071- LD (A) of 2019.**

**D A T E D: 06 - 03 - 2019.**

As recommended by the High Court and in pursuance of rule 22 of the Jammu and Kashmir Higher Judicial Service Rules, 2009 read with the sub rule (2A) of rule 16 of the All India Services (Death -cum - Retirement Benefits) Rules, 1958, sanction is accorded to the:-

- i. grant of relaxation in period of notice; and
- ii. acceptance of voluntary retirement of Shri Syed Tawqeer Ahmad, District and Sessions Judge with effect from 04- 01- 2019.

By order of the Government of Jammu and Kashmir.

**Sd/-**

**(Achal Sethi)**

**Secretary to Government**

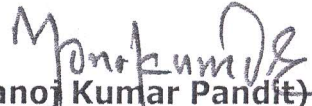
**Dated:- 06 -03-2019.**


**NO: LD(A)2019/19**

Copy to the:-

1. Principal Secretary to the Hon'ble Governor.
2. Registrar General, J&K High Court, Jammu. This is with reference to his letter No.56013/GS dated 08-02-2019.
3. Principal Secretary to Hon'ble Chief Justice, J&K High Court Jammu.
4. Director Information, J&K, Jammu.
5. Principal Private Secretary to Chief Secretary for information of the Chief Secretary.
6. Private Secretary to the Hon'ble Advisor Incharge, Department of Law, Justice and Parliamentary Affairs for information of Hon'ble Advisor.

7. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
8. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
9. Government Order file.
10. Concerned file.

  
(Manoj Kumar Pandit)  
Additional Secretary to Government

  
6/3/2009